

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 12/2001

Wednesday, this the 3rd day of January, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn.)

Shri T.N. Nagpal, Asstt. Accounts Officer,
Pr. Accounts Office, Ministry of Agriculture,
16-A, Akbar Road, New Delhi,
S/O Late Shri Bhagmal Nagpal,
R/O Lane No.6, Bhola Nath Nagar,
Shahdara, Delhi-32.Applicant.

(Applicant in person)

VERSUS

1. Sr. Accounts Officer, Pay & Accounts Office
(NSG), Ministry of Home Affairs,
11th Floor, Paryavan Bhawan,
CGO Complex, New Delhi.

2. Dy. Controller of Accounts,
Pay & Accounts Office (NSG) & (ITBP)
Ministry of Home Affairs,
1st Floor, IIIrd Block, CGO Complex,
New Delhi.

3. Chief Controller of Accounts (Home)
Room No.127-D, North Block, New Delhi.

4. Accounts Officer, Pr. Accounts Office,
Room No.217, 2nd Floor,
Ministry of Home Affairs,
North Block, New Delhi.Respondents.

O R D E R (ORAL)

Heard the applicant present in person who has
impugned the Memorandum dated 14.7.99 by which adverse
remarks entered in his ACR for the period 27.7.98 to
¹⁹⁹⁴ 31.3.98 have been conveyed to him for the purpose of
filing a representation. I find that the applicant did
file a representation which was duly considered and was
rejected by the authority concerned. Thereafter, the
applicant has filed an appeal against the rejection order
on 6.3.2000 which is still pending. I find that the
adverse remarks entered in the ACR for the period in
question relate to personal behaviour. Such remarks are

(2)

2. to be dealt with generally within the hierarchy and do not deserve to be ^{referred} consider by the Tribunal for giving a verdict on the correctness of the action taken by the relevant authorities.

2. In the circumstances, I find that the ends of justice will be fully met in this case if the appellate authority is directed to dispose of the appeal filed by the applicant as expeditiously as possible and in any event within a period of two months from the date of receipt of a copy of this order. It is clarified that the appellate authority shall deal with each of the points raised by the applicant in his representation and pass a reasoned and speaking order.

3. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

4. Registry is directed to send a copy of the OA along with this order.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

/sunil/